COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 131 OF 2018 IA No. 1321 of 2018

Dated: 24th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited

.... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Respondent(s) Ors.

Counsel for the Appellant(s) : Mr. Shri Venkatesh

Ms. Nishtha Kumar Mr. Vikas Maini

Mr. Somesh Srivastava Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Parinay Deep Shah

Ms. Aradhna Tandon for R-1

Mr. Ashish Anand Bernard Mr. Paramhans for R-2

ORDER IA No. 1321 of 2018 (for condonation of delay in filing reply)

The learned counsel, Mr. Ashish Anand Bernard, appearing for second Respondent submitted that there is a delay of 31 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

APPEAL NO. 131 OF 2018

Learned counsel appearing for both the parties submitted that pleadings are complete in the matter.

Submissions made by learned counsel appearing for the both the parties, as stated above, are placed on record.

List this matter along with Appeal No.283 of 2017 for hearing on **14.02.2019**, as requested by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member